

With effect from 1st April, 1975 the licence fees in respect of the suites in the Working Girls Hostel in occupation of Central Government employees have been revised on the basis of a podded unit rate FR 45A, to Rs. 31.00 for 3-seater rooms and Rs. 27.00 for 2-seater rooms. With effect from 1st February, 1976, the licence fees recoverable in respect of the suites occupied by the working girls employed in Government undertakings and private organisations etc. have also been revised; this revision is in accordance with the provisions of FR 45-B and works out as follows:—

	Girls employed in Govt. Undertakings etc.	Girls employed in Private organisations etc.
3 Seater room	121.00	141.00
2 Seater room	104.00	121.00

**Civil Amenities Provided to people shifted to Kalyanpuri, Trilok Puri and Khicharipur Colonies**

3697. SHRI ISHAQUE SAMBHALI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) number of families shifted to Kalyanpuri, Trilokpuri and Khicharipur Colony-wise;

(b) number of tube wells and latrines provided in each colony;

(c) whether Government are aware that in many cases tube wells are not working and people have to face difficulties in getting drinking water;

(d) whether Government are aware of the danger of rain water flooding colonies like Kalyanpuri as they are on low level and there is no arrangement for draining out of rain water; and

(e) if so, steps being taken in this regard?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): (a) Trilok Puri—About 13,000.

Kalyanpuri and Khicharipur—About 8,000.

(b) The three colonies are situated in one contiguous complex. Five tube wells are under construction and five more are being planned for the whole complex. 610 latrines have been provided in these colonies. 336 more latrines are under construction.

(c) Water supply in these colonies is at present arranged through hand pumps and it is not correct that there is any shortage of water supply in these colonies.

(d) and (e). The Delhi Development Authority has reported that the entire Shahdara area is low lying and subject to flooding. However, adequate arrangements are being made to ensure that no flooding takes place in the resettlement colonies.

12 hrs.

**PAPERS LAID ON THE TABLE**

MADURAI CITY MUNICIPAL CORPORATION (AMENDMENT) Act, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) I beg to lay on the Table—

A copy of the Madurai City Municipal Corporation (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 20 of 1976) published in Gazette of India dated the 29th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation

of Powers) Act, 1976. [Placed in Library. See No. LT-10814/76].

**PUBLIC WAKFS (EXTENSION OF LIMITATION) TAMIL NADU AMENDMENT ACT, 1976**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH-NAWAZ KHAN):** I beg to lay on the Table—

A copy of the Public Wakfs (Extension of Limitation) Tamil Nadu Amendment Act, 1976 (Hindi and English versions) (President's Act No. 14 of 1976) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-10815/76].

**TAMIL NADU CULTIVATING TENANTS PROTECTION (AMENDMENT) ACT, 1976**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDE):** I beg to lay on the Table—

A copy of the Tamil Nadu Cultivating Tenants Protection (Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 18 of 1976) published in Gazette of India dated the 17th April, 1976 under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-10816/76].

**CERTIFIED ACCOUNTS OF INDIAN COUNCIL OF HISTORICAL RESEARCH FOR 1972-73 AND STATEMENT FOR DELAY**

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE**

**DEPARTMENT OF CULTURE (SHRI D. P. YADAV):** I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Indian Council of Historical Research for the year 1972-73, under rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-10817/76].

12.08 hrs.

**\*DEMANDS FOR GRANTS, 1976-77—**  
Contd.

**MINISTRY OF TOURISM AND CIVIL AVIATION—contd.**

**MR. SPEAKER:** The House will now take up discussion and voting on Demands No 89 to 92 relating to the Ministry of Tourism and Civil Aviation, for which four hours have been allotted.

The hon. Members present in the House, who desire to move their Cut Motions may send slips to the Table within fifteen minutes, indicating the serial numbers of the Cut Motions they would like to move. The Minister will be called at 3.15 p.m.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977, in respect of the heads of demands entered in

\*Moved with the recommendations of the President.